

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.41/(MAH)/2015
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

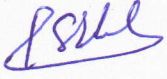

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

NAME OF THE PARTIES: Mrs. Sarita Bajaj

V/s.

M/s. Hansraj Pragji Warehousing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	C.S. PRAMOD Shub. for Respondent nos 1 to 4	Directing Company Secretary	
②	Adv. Vinod J. Mehta i/b S.D. Israni Law Chambers	Adv for Petitioner	

Order

CA 150 OF 2015

IN

C.P. No. 41/397-398/CLB/MAH/2015

1. Ld. Counsels of both the sides are present.
2. In a situation when a Rejoinder has been filed on 28th September, 2016, a copy to the Respondent is required to be served. Time is granted as requested.

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3. To file Sur-Rejoinder, if any, time is granted to be filed on or before 24th October, 2016.
4. The CP 41 / 2015 along with CA 150 is posted for hearing on 15th November, 2016.
Date is duly communicated to both the sides.

Dated: 29.09.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)